

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

33. C.P. (IB)/78(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.02.2024**

Name of the Party: DBS Bank India Limited  
Vs  
Arun Tulsidas Kharat

Section 95(1) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Mr. Shrey Ansh Desai, Ld. Counsel for the Petitioner present. No representation on the part of the Personal Guarantor.
2. Ld. Counsel for the Petitioner seeks some time to file proof of service of Demand Notice and Petition.
3. At the request of Counsel for the Petitioner, the matter is adjourned to **20.03.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**